

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 102/TT/2018

Subject : Approval of transmission tariff for the period from 2012-13 to 2013-14 **Stage I (also referred to as Asset-1)**-combined assets of LILO of 400 kV S/C Vidhyanchal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays; and **Stage II (also referred to as Asset-2)**-400 kV D/C Quad Moose transmission line from Mahan Thermal power plant-Sipat Pooling Sub-station and associated bays under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

Date of Hearing : 31.7.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Essar Power Transmission Company Limited (EPTCL)

Respondents : NTPC and 6 others

Parties present : Shri Alok Shankar, Advocate, EPTCL
Ms. Shruti Verma, Advocate, EPTCL
Shri Nishant Gupta, NTPC
Shri Parimal Piyush, NTPC

Record of Proceedings

The representative of the NTPC submitted that the information sought by the Commission vide RoP dated 24.5.2018 has already been submitted.

2. In response to a query of the Commission, the representative of the petitioner submitted that the cost of the land has been excluded from the capital cost of the two bays. The Commission directed NTPC to submit the details of the loans allocated to two bays at Gandhar Switchyard and how the common cost of the switchyard is allocated to the two bays on affidavit with an advance copy to the petitioner by 17.8.2018.



3. Learned counsel for Essar Power M.P. Ltd. has submitted that an Interlocutory Application (IA) has been filed. He submitted that as the tariff for the two bays at Gandhar Switchyard would be released by CTU directly to NTPC, there is no obligation on the petitioner with respect to 400 kV bays and hence the investment security furnished by EPTCL in the form the Bank Guarantee may be released. The Commission directed to issue notice on the Interlocutory Application to the respondents and the respondents to file their reply 17.8.2018 and the petitioner to file their rejoinder, if any, by 27.8.2018.

4. The Commission further directed the petitioner to collect the following information from NTPC and submit on affidavit latest by 17.8.2018:-

- (a) Form-5B by clearly mentioning the element wise capital cost alongwith the breakup of hard cost, IDC and IEDC as per the 2009 Tariff Regulations.
- (b) Form 6 and revised Form-13 by mentioning the allocated loan pertaining to the instant asset as per the 2009 Tariff Regulations and Form-7A as per the 2014 Tariff Regulations.

5. The Commission observed that the matter will be listed in due course and the next date of hearing will be intimated to the parties.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

